

3

OA No.338 of 2008  
K.Raja Rao .... Applicant  
Versus  
Union of India & Others .... Respondents

Order dated: 23/02 /2010

C O R A M  
THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (A)

.....  
Applicant a retired GDSBPM, of S.B.Jagadevpur BO by filing this Original Application seeks direction to the Respondents to pay him the admissible dearness allowance and time related continuity allowance for the period from 26.11.1992 to 30.9.2003. By filing counter, Respondents have stated that as meanwhile on 24.12.2008 all the dues amounting to Rs.74361/- has been paid to the applicant, there remains nothing further to be adjudicated in this OA and this OA is liable to be dismissed. Heard the parties and perused the records. Since receipt of the amount is not in dispute, this OA is dismissed for becoming infructuous. No costs.

  
(C.R.MOHAPATRA)  
MEMBER (ADMN.)